

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 201
New CA-482/2022 CA-421/2021
In
CP-158(ND)/2020

IN THE MATTER OF:

Panasonic AVC Networks India Company Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 66

Order delivered on 16.01.2023

CORAM:

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant : Mr. Gopal Jain, Sr. Adv, Mr. Chandrashekhar Tampi,
Mr. Karan Malhotra, Adv. and Mr. Tushar Goel, Adv.
In CA-482/2022 : Dr. S.K. Khattri, Advocate in CA-482/2022.
For the Respondent : Mr. Virender Ganda, Sr. Advocate, Mr. Rakesh Puri,
Ms. Sharmila Upadhyaya, Ms. Akanksha Mathur,
Ms. Amodini Raina, Advocates
For the RD : Ms. Shankari Mishra, Advocate.

ORDER

CP-158(ND)/2020:-

This matter was heard in part on 19.12.2022. Mr. Gopal Jain, Learned Senior Counsel had completed his arguments on behalf of the Applicant. Mr. Virendra Ganda, Learned Counsel for the Respondent commenced his arguments today. During the course of the arguments, Mr. Virender Ganda submitted that he does not have complete a copy of the main Company Petition i.e., CP-158/2020. Therefore, the Petitioner is directed to serve a copy of the main Company Petition to the Learned Counsel for the Respondent within two days.

List the matter on **02.02.2023**.

New CA-482/2022:-

The Petitioner is directed to serve a copy of the present Company Petition i.e., CA-158/2020 to the intervener within two days.

List the matter on **02.02.2023**.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**